

C. A. T. Bench, JAIPUR
 Union of India and Ors. vs. Bhag Chand

Date of Order	Orders
15-1-1997	<p><u>MA No. 5/97 (OA No. 84/95)</u></p> <p>Mr. Hawa, Singh, Brief-holder for Mr. V.S.Gurjar, counsel for the applicants in the MA (Official respondents in the OA)</p> <p>Mr. K.L.Thawani, counsel for the respondent in MA (Applicant in the OA)</p> <p>In this Misc. Application, the Union of India and other official respondents in OA No. 84/95, have prayed that further two months' time may be granted to the official respondents in the OA to comply with the directions issued by the Tribunal in OA No. 84/95, Bhag Chand vs Union of India and Ors., which was disposed of by order dated 20-9-96.</p> <p>2. By the aforesaid order dated 20-9-96, the official respondents in the OA were directed to comply with the directions of the Tribunal within a period of three months from the date of receipt of a copy of the order. This MA has been filed on 3-1-97. In the circumstances, further time upto 28th February, 97 is granted to the official respondents in the OA to comply with the directions of the Tribunal. The MA stands disposed of.</p> <p><i>R. L. K. B. B/S 20/1/97</i></p> <p>(O.P. Sharma) Administrative Member</p> <p>(Gopal Krishna) Vice Chairman</p> <p><i>32/97</i></p> <p>Central Administrative Tribunal Jaipur Bench, JAIPUR Certified that No Other Action is Required To Be Taken & The Case is Fit For Consignment To Record.</p> <p><i>M</i> Dealing Asstt. Record Section Officer Digit No. 4... Keeper (Judicial)</p>